HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Virtual Mode)

EMG-Bail App No. 01/2020

Parshotam Lal Goyal and anr.

...Applicant(s)/Petitioner(s)

Through :- Mr. Pranav Kohli, Advocate

v/s

U.T. of Jammu and Kashmir

...Non-applicant/Respondent

Through :- Mr. Sudesh Magotra, Dy. A.G

Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE ORDER

Mr. Sudesh Magotra, learned Dy. A.G has submitted that he has filed objections to the application. The same be placed on record by the Registry.

Mr. Pranav Kohli, learned counsel for the petitioners seeks time to file supplementary affidavit to the objections filed by the respondent. The needful be done by the next date with advance copy to the other side.

Interim direction dated 20.04.2020 to continue till next date of hearing.

List on 03.07.2020.

(PUNEET GUPTA) JUDGE

Jammu 20.05.2020 _{Tarun}